लघु उद्योगों द्वारा किया गया निर्यात

99. डा. जिनेन्द्र कुमार जैन :
श्री राम जेठमलानी :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि लघु उद्योग क्षेत्र द्वारा चालू वर्ष के प्रथम छः माह में किए गए निर्यात की मात्रा पिछले वर्ष इसी अवधि के दौरान किए गए निर्यात की मात्रा से काफी अधिक है ;

(ख) यदि हां, तो क्या सरकार लघु उद्योग को नए प्रोत्साहन देने पर विचार कर रही है ताकि उनके निर्यात मे वृद्धि हो सके ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

वाणिज्य मंत्रालय में उपमंत्री (श्री शान्तिलाल पुरुषोत्तमदास पटेल) : (क) चालू वित्त के पहले छः महीनों के दौरान लघु क्षेत्र के उद्योगो द्वारा किए गए निर्यात के ब्यौरे उपलब्ध नही हैं।

(ख) और (ग) प्रश्न नही उठता।

राष्ट्रीय बचत बैंकों द्वारा लघु उद्योगों को ऋण

100. श्री राम जेठमलानी :
श्री बलरामसिंह यादव :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले वित्तीय वर्ष के दौरान लघु उद्योग क्षेत्र को दिये गए ऋण की कुल राशि कितनी थी ;

(ख) चालू वित्तीय वर्ष के पहले छः माह में अब तक कुल कितना ऋण दिया गया है ;

(ग) क्या यह सच है कि लघु उद्योग क्षेत्र को वित्तीय सहायता देने के लिए एक अन्य बैंक की स्थापना की गई है ; और

(घ) यदि हां, तो उसका ब्यौरा क्या है और उक्त बैंक ने सितम्बर, 1990 तक कितना ऋण दिया है ?

वित्त मंत्रालय में उपमंत्री और विदेश मंत्रालय में उपमंत्री (श्री दिग्विजय सिंह): (क) और (ख) भारतीय रिजर्व बैंक से प्राप्त सूचना के अनुसार सरकारी क्षेत्र के बैंको द्वारा लघु औद्योगिक एककों को प्रदान की गई कुल बकाया राशि मार्च, 1990 और सितम्बर, 1990 के अन्त तक क्रमशः 15221 करोड़ रुपए और 15373 करोड़ रुपये थी ।

(ग) और (घ) जी, हा । लघु क्षेत्र में उद्योग के संवर्धन, वित्त पोषण और विकास करने तथा लघु उद्योग क्षेत्र मे उद्योग के संवर्धन, वित्तपोषण और विकास मे लगी संस्थाओ के कार्य का समन्वय करने और इससे संबधित या जुड़े मामलो के लिए प्रमुख वित्तीय संस्था के रूप मे भारतीय लघु उद्योग विकास बैंक दिनाक 2 अप्रैल, 1990 से काम कर रहा है । सितम्बर, 1990 की स्थिति के अनुसार भारतीय लघु उद्योग विकास बैंक ने राज्य वित्तीय निगमो और वाणिज्यिक बैंकों को 770.4 करोड़ रुपए की पुनर्वित्त सहायता संवितरित की है ।

Notification regarding exemption from quality control and pre-ship-ment inspection of exports

101. KUMARI ALIA:
SHRI S. S AHLUWALIA:

Will the Minister of COMMERCE be pleased to state.

(a) whether Government are aware that exemption grants to some exporters during September-November, 1990 from quality control and pre-shipment inspection procedure has resulted in the export of sub-standard goods like cashew nuts, en-

gineering products, footwear and footwear components;

(b) whether export of such sub-standard goods have adversely affected the country's reputation.

(c) whether Government have ordered any CBI enquiry in this regard; if so, what are the details thereof;

(d) whether Government propose to withdraw this exemption;

(e) if so, by when; and

(f) if not what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAMDAS PATEL): (a) Some letter have been received expressing such misgivings. But no specific complaint as such has been received.

(b) Does not arise.

(c) No, Sir.

(d) No, Sir.

(e) Does not arise.

(f) Exemption has been granted from compulsory preshipment inspection in the case of those exporters, like Star Trading Houses, Trading Houses and Export Houses considering that they have established their credentials in markets abroad.

GATT talks held in Brussels

102. SHRI SURESH KALMADI Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the GATT talks were recently held in Brussels; and

(b) if so, who represented India in those talks and what is the outcome thereof?

THS DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAMDAS PATEL): (a) to (d) Uruguay Round of Ministerial level meeting was held at Brussels on 3—7 December, 1990.

The following persons represented India in this context:—

1. Dr. Subramanian Swamy, Commerce Minister.

2. Shri S. P. Shukla, Commerce Secretary.

3. Shri B. K. Zutshi, Ambassador (GATT).

4. Shri A. Hoda, Addl. Secretary, Ministry of Commerce.

5. Shri Lalit Sharma, Joint Secretary, Ministry of Commerce.

6. Shri P. Shankar, Joint Secretary, Ministry of Texfiles.

7. Shri Atul Chaturvedi, Counsellor (GATT).

8. Shri Ashok Sajjanhar, First Secretary (GATT).

9. Ms Jayashree Watal, Dy. Secretary, Ministry of Industry.

In addition Dr. S. Vedaraman, former Controller-General of Patents, was an Adviser to the delegation. The delegation was also assisted by Shri Arjun Sengupta, Ambassador of India to EEC and other members of the Embassy Staff.

The Ministerial meeting failed to make definitive progress on any of the issues under discussion because of the stalemate in negotiations on trade in agriculture

Appointment of a Committee to probe into pending cases

103 SHRI PASUMPON THA. KIRUTTINAN:

SHRI V. GOPALSAMY:

Will the Minister of LAW AND JUSTICE be pleased to refer to the answer to Unstarred Question 186 given in the Rajya Sabha on the 3rd May, 1990 and state·

(a) whether the Committee constituted to probe into long pending cases in vari-